

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 31
ANSWERED ON MONDAY, JULY 18, 2022/
ASHADHA 27, 1944 (SAKA)**

CSR SPENDING IN ODISHA

QUESTION

31. SHRI BASANTA KUMAR PANDA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of the amount spent by the Government in Odisha during the last three years on the projects under the Corporate Social Responsibility (CSR) projects, district-wise and project-wise; and**
- (b) the details of the amount likely to be spent on the projects under CSR in the State in the coming years?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

(a): The broad framework for Corporate Social Responsibility (CSR) has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. Section 135 of the Act mandates every company having net worth of Rs. 500 crore or more, or turnover of Rs. 1000 crore or more, or net profit of Rs. 5 crore or more during the immediately preceding financial year, to spend at least two per cent of the average net profits of the company made over immediately preceding three financial years towards CSR as per the CSR Policy of the Company. Schedule VII of the Act indicates the activities that can be undertaken as CSR. Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities based on the recommendations of its CSR committee. The Government has no role in deciding the CSR funds to be spent by the companies in a particular geographical area or activity.

The CSR architecture is disclosure based and CSR mandated companies are required to file details of CSR activities annually in MCA21 registry. All data related to CSR filed by companies in MCA21 registry including details of projects are available in public domain and can be accessed at www.csr.gov.in. On the basis of the filings made by companies in the MCA 21 registry, district-wise details of CSR spent by all the companies in the State of Odisha during last three Financial Years (FY) 2018-19, 2019-20 and 2020-21 are at Annexure. Further, the companies are required to file the CSR data for the financial year 2021-22 on or before 31.03.2023.

(b): As per the legal framework, the companies are not required to disclose the amount likely to be spent under CSR in the future years.

ANNEXURE REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 31 FOR 18.07.2022

District wise CSR Expenditure in Odisha (Amount in Crore)			
District	FY 2018-19	FY 2019-20	FY 2020-21
Angul	0.85	2.44	1.02
Balangir	0.01	0.06	10.06
Balasore	0.43	0.35	0.91
Bargarh	0.04	-	-
Bhadrak	0.06	2.68	8.40
Boudh	0.00	-	0.25
Cuttack	2.92	5.88	4.41
Debagarh	-	2.83	-
Dhenkanal	3.81	3.90	3.37
Gajapati	0.06	-	-
Ganjam	0.83	0.73	13.23
Jagatsinghpur	2.18	5.60	5.41
Jajpur	14.02	13.76	6.39
Jharsuguda	6.01	3.98	6.09
Kalahandi	10.26	10.49	7.51
Kandhamal	-	1.12	0.04
Kendrapara	0.24	0.15	0.44
Kendujhar	0.12	10.44	5.57
Keonjhar	0.05	-	-
Khordha	4.92	219.48	111.14
Koraput	2.23	15.13	13.79
Malkangiri	0.04	0.02	
Mayurbhanj	0.82	2.30	0.96
Nabarangpur	1.98	0.01	-
Nayagarh	-	-	0.05
Nuapada	-	0.30	0.04
Puri	2.99	12.54	10.36
Rayagada	2.26	6.09	2.63
Sambalpur	0.44	0.41	0.39
Sundergarh	5.15	15.19	8.19
NEC/ Not mentioned *	625.52	378.95	326.92
Grand Total	688.25	714.82	547.57

(Data upto 31.03.2022) [Source: National CSR Data Portal]

*Companies did not specify the names of Districts where projects were undertaken
